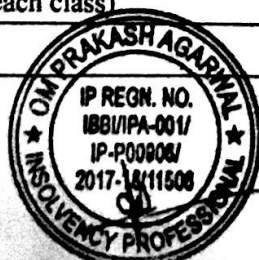


*(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)*

**FOR THE ATTENTION OF THE CREDITORS OF SEMBMARINE KAKINADA LIMITED**

Relevant Particulars		
1	Name of corporate debtor	Sembmarine Kakinada Limited
2	Date of incorporation of corporate debtor	November 11, 2009
3	Authority under which corporate debtor is incorporated / registered	ROC – Vijayawada Registration Number – 104176
4	Corporate Identity No./ Limited Liability Identification No of the corporate debtor	U74900AP2009PLC104176
5	Address of the registered office and principal office (if any) of corporate debtor	Sembmarine Kakinada Limited  Kakinada Deep Water Port, First Floor, OSV Complex, Beach Road, Kakinada Kakinada East Godavari AP 533007
6	Insolvency commencement date in respect of corporate debtor	September 23, 2019
7	Estimated date of closure of insolvency resolution process	March 21, 2020 (180 days from the date of Commencement of resolution process, i.e. September 23, 2019)
8	Name and registration number of the insolvency professional acting as interim resolution professional	<b>Name:</b> Mr. Om Prakash Agarwal  <b>Registration Number:</b> IBBI/IPA-001/IP-P00906/2017-18/11506
9	Address and e-mail of the interim resolution professional (IRP), as registered with the Board	Mr. Om Prakash Agarwal BIA Merlin Chamber. 18, British Indian Street, 4 <sup>th</sup> Floor, Room No. – 403, Kolkata, West Bengal – 700069. Email ID: <a href="mailto:opagarwal11@gmail.com">opagarwal11@gmail.com</a>
10	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Address:</b> Mr. Om Prakash Agarwal. C/O EY Restructuring LLP, Oval Office, 18, iLabs Centre, HITECH city, Madhapur, Hyderabad, Telangana – 500081  <b>Email Address for Claims:</b> <a href="mailto:sembmarineclaims@in.ey.com">sembmarineclaims@in.ey.com</a>  <b>Email Address for other communications:</b> <a href="mailto:ip.sembmarine@in.ey.com">ip.sembmarine@in.ey.com</a>
11	Last date for submission of claims	October 9, 2019 <i>Date of Appointment of IRP is September 25, 2019, i.e. the date on which the certified copy of order of NCLT, Amaravati in CP No. 18/7/HDB/2019 was issued.</i>
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and	<b>Web link:</b> <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a>



(b) Details of authorized representatives are available at:	<b>Physical Address:</b> EY Restructuring LLP Oval Office, 18, iLabs Centre, Hitech City, Madhapur, Hyderabad, Telangana – 500081
---	---

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of M/s Sembmarine Kakinada Limited on September 23, 2019.

The creditors of M/s Sembmarine Kakinada Limited, are hereby called upon to submit their claims with proof on or before October 9, 2019 to the interim resolution professional at the address mentioned against entry no 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA.

**Submission of false or misleading proofs of claim shall attract penalties.**

Name and Signature of Interim Resolution Professional




Mr. Om Prakash Agarwal  
Interim Resolution Professional of Sembmarine Kakinada Limited.  
IBBI/PA-001/IP-P00906/2017-18/11506

Date and Place: September 27, 2019, Hyderabad.